

The Deputy Minister of Law (Shri E. M. Hajarnavis): (a) The Government have received the Report. As the Report is a voluminous document dealing with many important matters, it will take considerable time to examine it and to take further steps

(b) Does not arise.

Shri D. C. Sharma: May I know if the Government will be circulating the report to the various States and also to the various High Courts for their opinion before the Government of India takes any decision on it?

Shri Hajarnavis: It will certainly be circulated to the various State Governments because many of the matters are on the concurrent list and it is a convention that in respect of such matters the State Governments are always consulted

Shri Tangamani: May I know whether one of members of the Law Commission, Shri Satyanarayana Rao, has appended certain remarks about the appointment of judges and because those remarks are not acceptable he has expressed his desire retire?

Shri Hajarnavis: It hardly arises out of this question. However, matters contained in the Law Commission's report are still under examination.

Shri Supakar: May I know whether in considering the recommendations of this Report, Government have taken any step to avoid the delay in disposal of cases consistent with maintaining the standard of the judgments?

Shri Hajarnavis: As I said in reply to the earlier question dealing with the matter of the report, it is still under examination.

Mr. Speaker: It is still under examination.

Report of the Central Pay Commission

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Shri Tangamani:
Shri D. C. Sharma:
Shri Ram Krishan:
Shri S. M. Banerjee:
Shri T. B. Vittal Rao:
Shri Panigrahi:
Shri Bhakt Darshan:
Shri Naval Prabhakar:
Shrimati Parvathi Krishnam:
*65. { Shri Rajendra Singh:
Shri A. K. Gopalan:
Shri Kunhan:
Shri Narayanankutty Menon:
Dr Ram Subhag Singh:
Shri Vajpayee:
Shri U L. Patil:
Shri Hem Barna:
Shri Jadhav:
Sardar Iqbal Singh:

Will the Minister of Finance be pleased to state:

(a) whether Government have received the final report from the Central Pay Commission;

(b) if so, the nature of the recommendations made therein; and

(c) the decisions taken thereon?

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): (a) No, Sir

(b) and (c) Do not arise

Shri Tangamani: Even during the last Session when this question was asked a similar reply was given. In view of the fact that more than 15 months have elapsed since the setting up of the Pay Commission, may we at least know when its Report is expected?

Shrimati Tarkeshwari Sinha: The Commission has taken oral evidence of a very large number of representatives of unions. They have also to examine the experts, statisticians and economists and also the Secretaries of the Government. Therefore they will

require still some more time to finish that oral evidence and then they can submit their report.

Shri Tangamani: Is it not a fact that all the organisations of the employees have tendered their memoranda and have also given evidence before the Commission? Is it also not a fact that since the interim relief was given prices have gone up? May I know whether the Government would at least direct the Commission to give another interim relief?

Shrimati Tarkeshwari Sinha: The Commission itself recommended the interim relief and it is open to the Commission to give any further relief or not. It is entirely within the jurisdiction of the Commission and Government has nothing to do with this matter.

Shri S. M. Banerjee: May I know whether the hon. Minister is aware that this abnormal delay has caused serious discontent among Central Government employees and that they are seriously thinking in terms of launching a struggle? May I know whether Government would consider payment of second instalment of interim relief as the Commission had recommended the interim relief of Rs. 10 but they made it Rs. 5?

Mr. Speaker: Why all this preamble to this question?

Shrimati Tarkeshwari Sinha: There has been no abnormal delay. The work is going on normally. As I said, there are so many associations that have tendered evidence. So, I do not think the hon. Member's contention is right.

Mr. Speaker: The hon. Member wants to know whether the Pay Commission has recommended a second instalment.

Shri S. M. Banerjee: May I explain, Sir? The Pay Commission has said that Rs. 10 may be paid as the report is coming out soon. But there has been this abnormal delay. I want to know whether a second instalment is going to be paid to them due to this abnormal delay.

The Minister of Finance (Shri Morarji Desai): There is no question of any abnormal delay. The Pay Commission is proceeding with as much speed as possible under the circumstances. There is no delay and I do not think any question of any second instalment arises.

Shri T. B. Vittal Rao: May I know if there has recently been a meeting of the Chairman of the Central Pay Commission with the Chairmen of the various wage boards appointed for the textiles, cement and sugar industries and if so what are the points discussed at that meeting?

Shri Morarji Desai: I have no idea of what meetings the Chairman of the Pay Commission has and with whom.

Shri Muhammed Elias: May I know whether the Government is thinking of setting up another Pay Commission for the State Government employees in view of the recommendations given by the Central Pay Commission?

Shri Morarji Desai: It is not for this Government to say what should be done for the State Governments; it is for the State Governments to say what they have to do.

Shri Jadhav: May I know whether the Central Pay Commission has made any assessment of the liabilities that may be incurred?

Shri Morarji Desai: Until the report is received, there is no question of any liability.

Mr. Speaker: Next question.

Shri Narayanankutty Menon: I asked a different question but my name has been clubbed to this question: I want to ask that question.

Mr. Speaker: What I would like to state to the hon. Members is this. The report has not yet been published. When evidence is being taken, all that they can ask is, as they have asked, why there is so much of delay. The hon. Deputy Minister has explained the position. Members can ask when it is likely to conclude, whether any interim relief was recommended and so on. But to go into the details

when the report has not been published or when it has not been sent, seems to be unnecessarily taking away the time of the House.

Shri S. M. Banerjee: The evidence was completed by August 1958.

The Parliamentary Secretary to the Minister of Community Development (Shri B. S. Murthy): No, no.

Shri Narayanankutty Menon: Is it a fact that the Government has received a communication from the Pay Commission since it received the recommendations for the interim payment informing the Government that there is going to be some more delay in the publication of the report and requesting the Government for the payment of another instalment of interim relief?

Shri Morarji Desai: It is some rumour on which the hon. Member has based the question; I have no such knowledge.

Shri D. C. Sharma: When the Pay Commission was appointed it was thought that some interim reports would be issued by the Pay Commission and action would be taken on it by the Government of India. May I know if any interim report has been sent by the Pay Commission and if not, why not?

Shri Morarji Desai: The interim report was received and effect was given to it.

Shri T. B. Vittal Rao: May I know whether the Central Pay Commission has given any indication as to when it will submit its report?

Shri Morarji Desai: They will do it, as soon as they can, under the circumstances. Perhaps it will be within three or four months.

श्री अक्षय वर्मान अभी माननीय मंत्री ने कहा कि यह राज्य सरकारों के अन्तर्गत जो कर्मचारी हैं उनके वेतनों के बारे में राज्य सरकारों को ही पहल करनी चाहिए, मैं जानना चाहता हूँ कि क्या यह सत्य है कि उत्तर प्रदेश

की सरकार ने और कुछ अन्य राज्यों ने पे कमिशन और केन्द्रीय सरकार से अनुरोध किया है कि इसका निर्णय करते समय उनके कर्मचारियों के वेतनों पर भी विचार किया जाय ?

श्री श्रीरामजी बेताई : पे कमिशन को जो सूचनाएँ दी हैं उनमें एक यह भी है कि यह बात भी ध्यान में ली जाय मगर उससे ज्यादा और कुछ नहीं कहा जा सकता ।

Oil Drilling in Jawalamukhi

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 Shri Barman:
 Shri D. C. Sharma:
 Shri Subodh Hansda:
 Shri S. C. Samanta:
 Shri Ajit Singh Sarhadī:
 Shri Ram Krishan:
 Shri Bibhuti Mishra:
 Shri Wodeyar:
 Shri Hem Raj:
 Shri P. K. Deo:
 Shri B. C. Prodhan:
 Sardar Iqbal Singh:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) the up-to-date progress made in the drilling for oil in Jawalamukhi;

(b) the depth to which drilling has been undertaken so far;

(c) the results achieved;

(d) whether any assessment of the natural gas found in the area has been made;

(e) what detailed programme has been drawn for drilling more wells in the area to assess the natural gas and oil potential; and

(f) what steps have been taken to exploit the natural gas for commercial purposes?

The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha): (a) and (b). The present depth of deep test Well No. 1 is approximately 2201 metres and of structural well No. 2